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**CENTRAL ADMINISTRATIVE TRIBUNAL,
MUMBAI BENCH, MUMBAI**

ORIGINAL APPLICATION No.210/00708/2016

Dated this Friday, the 10th day of January, 2020

**CORAM: DR. BHAGWAN SAHAI, MEMBER (A)
R.N.SINGH, MEMBER (J)**

Chandrakant Dagdu Bharmal, Aged 52 years,
Adult, Indian Inhabitant, residing at Forest Training Institute,
Shahpur, District Thane. - Applicant
(By Advocate Shri D.B. Khaire).

Versus

1. The Union Public Service Commission, Dholpur House, Shahjahan Road, New Delhi – 110 011.
2. Union of India, through The Secretary, Ministry of Environment, Forest and Climate Change, Government of India, Indira Paryavaran Bhavan, C.G.O. Complex, Lodhi Road, New Delhi – 110 003.
3. The Secretary, Forest and Revenue Department, Government of Maharashtra, Mantralaya, Mumbai – 400 032. .. Respondents.
(By Advocates Shri N.K. Rajpurohit for R-1, Ms. Vaishali Choudhari for R-2 and Shri V.S. Masurkar for R-3).

ORAL ORDER
Per : R.N.Singh, Member (Judicial)

The applicant has filed the present OA challenging the notification dated 11.08.2016 regarding filling up vacancies of promotion quota in IFS Maharashtra Cadre (from MFS to IFS) in which the applicant's name was not there although he had selected on provisionally basis in 2014. The respondents have filed reply.

2. At this stage, the learned counsel for the applicant under instructions seeks

permission to withdraw the present OA with liberty to agitate in accordance with law at appropriate stage in case occasion arise therefor.

3. In view of the above, the OA is dismissed as withdrawn with liberty in accordance with law.

(R.N.Singh)
Member (Judicial)

(Dr. Bhagwan Sāhāi)
Member (Administrative)

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